

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20452/2024

[Arising out of impugned final judgment and order dated 11-09-2023 in WP No. 29440/2019 passed by the High Court of Karnataka at Bengaluru]

KARNATAKA STATE HIGHWAYS IMPROVEMENT
PROJECT (KSHIP II)

Petitioner(s)

VERSUS

M/S KMC VDB (JV)

Respondent(s)

(IA No.114848/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 09-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ritin Rai, Sr. Adv.
Mr. George Joseph, Adv.
Mr. P.k. Shrikara, Adv.
Mr. Rohit Mahajan, Adv.
Mr. Arvind Rao, Adv.
M/S. Dua Associates, AOR

For Respondent(s) Mr. Promod Nair, Sr. Adv.
Mr. Sahil Tagotra, AOR
Mr. Sumit Chatterjee, Adv.
Mr. Sujay Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Till the next date of hearing, the effect and operation of the
order dated 11.09.2023 passed by the High Court of Karnataka at
Bengaluru, shall remain stayed.

Digitally signed by
Nirmala Negi
Date: 2024.12.10
18:08:58 IST
Reason: []

List on 25.03.2025.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)